

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No. 01/RP/2019 in Petition No. 7/TT/2018**

**Subject** : Review Petition No. 01/RP/2019 seeking review of order dated 5.11.2018 in Petition No. 7/TT/2018.

**Date of Hearing** : 7.3.2019

**Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

**Review Petitioner** : Power Grid Corporation of India Limited (PGCIL)

**Respondents** : Rewa Ultra Mega Solar Ltd. and 8 Others

**Parties present** : Ms. Swapna Seshadri, Advocate, PGCIL  
Shri Pankaj Sharma, PGCIL  
Shri S. S. Raju, PGCIL  
Shri K. Venkatesan, PGCIL

**Record of Proceedings**

The learned counsel for the Review Petitioner submitted that the date of commercial operation (COD) of LILO of Vindhyachal-Jabalpur 400 kV 2<sup>nd</sup> D/C line (Ckt 3 & 4) alongwith 2 nos. ICTs, Bus reactor alongwith associated bays and 1 no. 220 kV line bay at 400/220 kV Rewa Pooling station was delayed to match with the COD of Rewa Ultra Mega Solar Ltd. However, the time over-run in case of the instant assets was not condoned on the ground that the Review Petitioner did not submit the documentary evidence to show that the time over-run of 478 days was not attributable to the Review Petitioner. He submitted that non-condonation of the time over-run is an error apparent on face of record and prayed for review of the order dated 5.11.2018 in Petition No. 7/TT/2018

2. After hearing the Review Petitioner, the Commission reserved the order on admissibility.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

